

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. Stamp No. 18/92
 T.A. No. (O.A. 376/92)

X 1992

DATE OF DECISION 11.3.92

Shri N.S. Veralkar Petitioner

Shri Gole Vidwans Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent

Shri Ramesh Darda Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice U.C. Srivastava, V.C.

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(Hon'ble Mr. U.C. Srivastava, V.C.)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH
CIRCUIT BENCH : NAGPUR
Registration ST.No.18 of 1992 (O.A 376/92)

N.S. Veralkar ... Applicant
Vs.
Union of India & Others Respondents

Coram:

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. M.Y. Priolkar, Member (A)

Appearance:

Shri Gole Vidwans for the applicant &
Shri Ramesh Darda for the respondents.

Oral Judgment:

(Per: Hon'ble Mr. Justice U.C. Srivastava, V.C.)

Dated 11th March, 1992

The applicant has approached the Tribunal against the suspension order. in the O.A.No.89/90 and this Tribunal has allowed the application partly and a direction was given to the respondents to disposed of the representation of the applicant within a period of six months. After the said order the matter of suspension was again reviewed and the respondents have decided to keep the applicant under suspension. So far as the allowance suspension/is concerned it has been observed that the maximum amount has been paid. Accordingly we do not find any good ground to interfere in the order at this stage. However, as the matter is considerably delayed, he may approach the Tribunal. With these observations the application is dismissed. No order as to costs.

Member (A)

Vice-Chairman.

11th March, 1992, Nagpur
(sph)